

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

15.9.03

The applicant is absent, so also Res.4. Counter is already filed without service. Ld.ASC is directed to serve the copy by 29.9.03.

~~15/9/2003~~  
REGISTRAR

Counter copy served for further orders.

Registrar

29.9.03

Applicant is absent so also Res.4. No steps taken by Res.4 to file any counter. Official Respondents have already served counter on the applicant's counsel. No steps taken by him to file any rejoinder. However, call on 17.10.03 for rejoinder, if any.

~~29/9/03~~  
REGISTRAR

For admission and hearing.

Bench

MP  
2/11/04

For admission and hearing.

Bench

Order dated 09.11.04.

On the basis of the counsel for the applicant, adjourned to 23.11.04.

~~Member (5)~~

~~Vice-Chairman~~

Order dated 29.11.04

None appears for the applicant more the applicant is present in person more the any formal request for adjournment. However, Mr. B. Dash, Ld. A.S.C appearing for the Respondents is present. As the applicant is absent without intimation the O.A is disposed of on account of default. No Costs.

~~Member (5)~~

~~Vice-Chairman~~